
(2018) 08 DEL CK 0495

In the Delhi High Court

Case No : Miscellaneous Appeal No.934 Of 2017, 425 Of 2018 & Cm 38490 Of 2017

Sbi General Insurance Co Ltd

APPELLANT

Vs

Divya Rani & Ors

RESPONDENT

Date of Decision : 28-08-2018

Acts Referred:

Citation : (2018) 08 DEL CK 0495

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Pankaj Singh Thakur, Navneet Goel

Final Decision : Diposed Off

Judgement

- 1) Loss of DependencyÂ Â Â,"Rs.23,40,000/-
- 2) Loss of Love and AffectionÂ Â Â,"Rs.Â 1,50,000/-
- 3) Loss of ConsortiumÂ Â Â,"Rs.Â 1,50,000/-
- 4) Loss of Estate & Funeral Expenses,"Rs.Â 1,00,000/-
- Â Â Â TotalÂ Â Â,"Rs.27,40,000/-

subject to deposit of enhanced compensation by the Insurer within six weeks from today and thereafter, the reassessed compensation be released to",

the Claimants in terms of this judgment but in the manner as indicated by the Tribunal in the impugned Award.Â Â Â Â Â,

8. With aforesaid directions, both the appeals and the pending application are accordingly disposed of.Â Â Â Â Â Â Â,